97	Written Answers	[28 MARCH 1972
S. No.	Names of the film producers	Amount of incometax arrears as on 29.2.72

[28 MARCH 1972]

to Questions

be taken to recover the

arrears in Col. 3

Steps taken or proposed to

98

Almost entire arrears are disputed in several appeals. Rs. 5 lakhs worth of cheques have been deposited and are under realisation by Department.

Shri Nasir Khan 19. Sarvar Khan.

6,09,000

Assessee's undivided interest in landed property at Nasik has been attached. The assessee has promised to pay substantial amount on re-sale of the exhibition rights of the assessee's picture 'Ganga Jamuna'. In the meanwhile he has made some comparatively small payments to the T.R.O.

20. Shri H. S. Rawal. 4,44,000

It is reported that the assesse's two pictures 'Sangharsh' and 'Mahboob Ki Mehndi' flopped. He had failed to pay even the instalment of Rs. 10,000/-p.m. regularly. Negatives of the two films have been attached. Further proceedings are also being taken by the T.R.O.

## INCOME TAX EXEMPTION LIMIT

- 415. SHRIMATI PRATIBHA SINGH: Will the Minister of FINANCE be pleased to state:
- (a) whether the value of the Rupee has gone down since the exemption limit of Income-tax was fixed at rupees 5000 per annum;
  - (b) if so, to what extent; and
- (c) whether an exemption limit of Rupees 7500/- was proposed by the Bootha-Logam Commission, whether this proposal has been reconsidered in view of the decline in value of the Rupee since the report was last considered if so, the results thereof?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) The Honourable Member has probably in mind the increase in prices since 1970 when the incomeexemption limit of personal

fixed at Rs. 5000/-According tax was to the interim series of All-India Working Class Consumer Price Index with 1949 as the base, the yearly average of the Consumer Price Index for the years 1969, 1970 and 1971 was 213, 223 and 231 respectively.

(c) In his final Report on Rationalisation and Simplification of Tax Structure, Shri Boothalingam had recommended an exemption limit of Rs. 7500/-for individual taxpayers and Rs. 10,000 or 11,000 for Hindu undivided families. The question of raising the exemption limit for taxation of personal incomes has since been examined by Government on several occassions but it has not been considered necessary to make any change in the existing exemption limit for the time being. Several considerations are involved in fixing this limit: the more important ones being the per capita incomes in the country, the proportion of the total population which contributes to direct taxes and the administrative aspects of the matter.